

**NOTIFICATION re AMENDMENT TO
EMPLOYEES' PROVIDENT FUNDS SCHEME**

Shri Abid Ali: Sir, I beg to lay on the Table, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, a copy of the Notification No SRO 2146, dated the 29th June, 1957, making certain further amendment to the Employees' Provident Funds Scheme, 1952

[Placed in Library. See No S-114/57]

**NOTIFICATIONS re AMENDMENTS TO
DISPLACED PERSONS (COMPENSATION
AND REHABILITATION) RULES**

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar): Sir, I beg to re-lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of each of the following Notifications making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 —

(1) SRO 300/R Amdt XI,
dated the 26th January, 1957

(2) SRO 382/R Amdt XII,
dated the 2nd February 1957

(3) SRO 434/R Amdt XIII
dated the 9th February 1957

(4) SRO 1487/R Amdt XIV,
dated the 11th May, 1957

[Placed in Library See No S-115/57]

**NOTIFICATION re AMENDMENTS TO
DISPLACED PERSONS (COMPENSATION
AND REHABILITATION) RULES**

Shri P. S. Naskar: Sir, I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Notification No SRO 1963/R-Amdt XV, dated the 15th June, 1957 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955

[Placed in Library. See No S-116/57]

**KHADI AND VILLAGE INDUSTRIES
COMMISSION RULES**

The Minister of Commerce (Shri Kanungo): Sir, I beg to re-lay on the Table under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956, a copy of the Khadi and Village Industries Commission Rules, 1957, published in the Notification No SRO 1006, dated the 30th March, 1957

[Placed in Library. See No S-117/57]

**NOTIFICATIONS re AMENDMENTS TO
KHADI AND VILLAGE INDUSTRIES
COMMISSION RULES**

Shri Kanungo: Sir, I beg to lay on the Table, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956, a copy of each of the following Notifications, making certain amendments to the Khadi and Village Industries Commission Rules, 1957 —

(1) Notification No 5(37)/57-
KVE, dated the 8th June, 1957

(2) Notification No 14(20)/56-
KVE, dated the 14th June, 1957

[Placed in Library See No S 177/57]

REPORTS OF TARIFF COMMISSION ETC

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table, a copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act 1951 —

(1) Report (1956) of the Tariff Commission on the continuance of protection to the Antimony Industry

(2) Government Resolution No 4(2)/TB/56, dated the 1st June 1957

(3) Government Notification No 4(2)/TB/56, dated the 1st June, 1957

(4) Statement under proviso to Section 16(2) of the Tariff Commission Act, 1951, explaining the